

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

**Contempt Case (AT) No. 29 of 2021 in
Company Appeal (AT) (Ins) No. 789 of 2021**

IN THE MATTER OF:

Harish Bagla

...Appellant

Vs.

EVA Agro Feed Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant:

**Mr. Ashish Choudhury, Mr. Shwetaank,
Advocates**

For Respondent:

**Ms. Malvika Trivedi, Sr. Advocate, Mr. Varun
Lamba, Mr. Parag Maini (for Contemnors 1-3)
Ms. Sreenita Ghash Thaker for Contemnor 4**

ORDER

(Through Virtual Mode)

07.03.2022: Mr. Ashish Choudhury, Learned Counsel appearing for the Appellant/Petitioner in Contempt Case (AT) No. 29 of 2021 in Company Appeal (AT) (Ins) No. 789 of 2021 seeks permission from this Tribunal to withdraw the case. Acceding to his request, the instant Contempt Case (AT) No. 29 of 2021 in Company Appeal (AT) (Ins) No. 789 of 2021 is dismissed as withdrawn. No costs.

**[Justice M.Venugopal]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

shashi/gc